

**Customs Excise and Service Tax Appellate Tribunal
West Block No 2, R.K. Puram, New Delhi-110 066**

FAA Section


Dated: 15.02.2019

Sub: Forwarding of Hon'ble FAA's Order – reg.

Sir,

I am directed to forward herewith the copies of the following Orders passed by Hon'ble First Appellate Authority, CESTAT, New Delhi.

1. 01/2019 in CPIO ID No. 13-69/2018.
2. 02/2019 in CPIO ID No. 13-72/2018.
3. 03/2019 in CPIO ID No. 13-75/2018.


SPS/PA to the Hon'ble FAA

Encl.

1. Copies of the Ld. FAA's orders.

To:

1. Shri R. K. Jain, 1512-B,
Bhishma Pitamaha Marg,
Wazir Nagar,
New Delhi- 110003

2. CPIO, CESTAT, New Delhi



De 9
13/10/19

APPELLATE AUTHORITY
UNDER RIGHT TO INFORMATION ACT, 2005
Customs, Excise & Service Tax Appellate Tribunal
West Block-2, R.K. Puram, New Delhi-110066.

Appeal No.13-02(A)/2018
CPIO ID NO.13-69/CESTAT/CPIO-ND/VPP/2018

Shri R.K. Jain

...Appellant

Vs.

CPIO, CESTAT, New Delhi

...Respondent

Date of Hearing: 25.01.2019

ORDER 01/2019

Present Order adjudicates the first Appeal as has been filed under Section 19 of Right to Information Act, 2005 (hereinafter referred to as RTI Act).

2. The facts in brief for the purpose are that an application dated 08.11.2018 was filed by the appellant under Section 6 of the RTI Act requesting for the information as mentioned in para 4 thereof. The said information is mentioned to have been provided to the appellant vide letter/ Order No. 13-69 dated 13.12.2018. The applicant/ appellant herein is aggrieved alleging the said information to be incorrect and incomplete information with respect to all the four queries as were raised in para 4 of the aforesaid application. Resultantly, the present Appeal has been filed requesting for setting aside the said Order of the CPIO.

SK

2.1 After receiving this Appeal, notices were issued to all concerned for giving an opportunity of hearing to them and that the matter was fixed for hearing on 25.01.2019.

3. Appellant was present in person and has reiterated the grounds of Appeal as taken in the present Appeal, while praying for dismissal of Appeal. Mr. Rajender Prasad, Accounts Officer, on the other hand has submitted that the grounds of Appeal are patently wrong as the complete and correct information has already been provided. It is impressed upon that requisite information was called from all concerned and the letter under challenge alongwith others was forwarded based on those entire details. The entire information contained in several pages was given to the appellant. Appeal is accordingly prayed to be dismissed.

4. After taking into consideration the submissions of both the parties and perusing the record, it is observed that following information was sought by the appellant vide Letter dated 08.11.2018 :-

A - The office of the Registrar by letter dated 28.04.2017 (**copy enclosed**) has confirmed about the digitalisation of the records. Kindly confirm the current position of the digitalisation of the office of the Registrar.

B - Please provide information about the digitalisation of the office of the Asst. Registrar (Admn.), Central Registry, Excise Branch, Customs, Service Tax & Anti-Dumping Branch and Single Member bench.

C - Please provide details of the records of various section and branches of the CESTAT which still remains to be digitalised.

D – Please provide the File No. in which the matter concerning CESTAT website and digitalisation of records is dealt with in the CESTAT from 01.01.2018 till date and provide copies of all the note sheets of the said file.

To make available the said information, the CPIO had issued letters to the following:-

- (i) PA to the Registrar,
- (ii) DR Customs and Service Tax Branch,
- (iii) AR Single Member Branch, Excise Branch, Admin, Computer Section, and
- (iv) In-charge Central Registry.

The information from all above concerned has been received and has intermittently been sent to the applicant.

5. It is observed that the requisite information as received from above mentioned quarters was sent to appellant is as follows:

<u>Information received from</u>	<u>With No. of pages</u>	<u>Date of being sent to appellant</u>
AR admin and AR Computer Registrar	19 pages	26.11.2018
Deputy Registrar (Customs, Service Tax, Excise and Single Member Branch)	01 page	03.12.2018
Deputy Registrar CR Section	03 pages	11.12.2018
AR CT section	01 page	12.12.2018
	01 page	17.01.2019

The details of digitalisation were sent alongwith the impugned letter of 13.12.2018

6. From the above observation, it becomes clear that though vide letter under challenge i.e. 13.12.2018, the information only about digitalisation of the records was sent. But the entire other information as asked vide application

dated 08.11.2018 was duly been called by CPIO from the other respective sections and was being continuously forwarded to the applicant. More so, all these letters have been acknowledged to have been received as is apparent from Appeal memo itself. Thus, I am of the opinion that there is no reason for the appellant to be aggrieved of the information to be incomplete and incorrect. Appeal is therefore rejected.


(RACHNA GUPTA)
APPELLATE AUTHORITY

Copy to:-

1. Shri.R.K.Jain, 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003, w.r.t. letter No. RTI/P-537/ (10704/18) /Appeal/ 16833 dated 21.12.2018.
2. CPIO, CESTAT, New Delhi.
3. Office Copy

Customs, Excise & Service Tax
Appellate Tribunal
24 DEC 2018
West Block No. 2, R.K. Puram,
New Delhi-110066

108/CP/2018
24/12/18
FAA ID# 13-02(A)/2018

First Appeal under Section 19 of the Right to Information Act, 2005

Ref. No. : RTI/P-537/(10704/18)/Appeal/16833
Dated : 21-12-2018

To ✓
Hon'ble 1st Appellate Authority
Customs, Excise & Service Tax Appellate Tribunal,
West Block 2, R.K. Puram,
New Delhi - 110066

A. Contact Details :

1.	Name of the Appellant	R.K. Jain
2.	Address	1512-B, Bhisim Pitamah Marg Wazir Nagar New Delhi-110003

B. Details About RTI Request :

1.	Particulars of the CPIO against whose order appeal is preferred	(a) Name	Shri V.P.Pandey CPIO & Asst. Registrar
		(b) Address	Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K. Puram, New Delhi - 110066
2.	Date of submission of application (Copy of application attached)	08-11-2018	
3.	Details of the order appealed against	Letter F.No. 13-69/CESTAT/CPIO-ND/VPP/2018, dated 13-12-2018	
4.	Prayer or relief sought	See Prayer clause at the end	
5.	Last date for filing the appeal	13-1-2019	
6.	Whether Appeal in Time.	Appeal in time	
7.	Copies of documents relied upon by the applicant	1. Copy of RTI Application dated 8-11-2018 (Annexure-1) 2. Copy of CPIO's letter dated 12-11-2018 (Annexure-2) 3. Copy of CPIO's letter dated 26-11-2018 (Annexure-3) 4. Copy of CPIO's letter dated 3-12-2018 (Annexure-4)	

g/r/RTI/18
26-12-18

		5. Copy of CPIO's letter dated 11-12-2018 (Annexure-5)
		6. Copy of CPIO's letter dated 12-12-2018 (Annexure-6)
		7. Copy of CPIO's letter dated 13-12-2018 (Annexure-7)

BRIEF FACTS OF THE CASE

- (1) That the appellant has filed an application dated 08-11-2018 (**Annexure – 1**) under Section 6 of the RTI Act, 2005 requesting for the information as specified in para 4 thereof.
- (2) That the appellant vide para 5 of his said application has also made a declaration that the information sought for is not exempted under Section 8 or 9 of the RTI Act, 2005 and also stated that to the best of the knowledge of the appellant, the information pertains to the Office of the CPIO in question.
- (3) That the CPIO has failed to provide complete and correct information as sought by the appellant within the specified period. The appellant being aggrieved by the said order of the CPIO is filing the present appeal.

GROUND OF APPEAL

- (1) That the order in question of the CPIO is incorrect and illegal and contrary to the provisions and spirit of the RTI Act, 2005 hence liable to be set aside.
- (2) That the CPIO and the Deemed CPIO have not provided complete and correct information for point (A) of the RTI Application. Most of the notesheets and correspondence in the office of Registrar are typed on computers, therefore, they are already digitalized and needs to be put up in public domain in view of the Government policy and provisions of section 4 of the RTI Act. Therefore, the orders of the CPIO and Deemed CPIO are liable to be set aside with direction to provide information in question to the appellant within time bound frame.

- (3) That the CPIO and Deemed CPIO, Assistant Registrar (Admn) and (Comp.) have not provided the complete and correct information as sought in point (B) and (C) of the RTI Application, as most of the correspondence and notesheets of the Admn. Section and Computer section are generated on the Computer, therefore, most of the records should have been already digitalized and put up in the public domain. The CPIO and Deemed CPIO are suppressing the information in this regard. They may be directed to provide complete information.
- (4) That the CPIO and the Deemed CPIO the Dy. Registrar have not provided complete and correct information as most of the daily orders are not being placed on the website. If they are digitalized, then copy of the same may be ordered to be provided for which the appellant is ready to pay the RTI fee including the application fee. The judicial branch are maintaining number of registers, records and diaries, no information about their digitalization have been provided. Similarly, no information about the digitalization of judicial records has been provided. The Deemed CPIO and Dy. Registrar in his order dated 10-12-2018 has advised for consultation of the Computer section for providing the information as sought in point 4(b) and no further information has been provided by the CPIO or the Deemed CPIO. Therefore, the orders of the CPIO and Deemed CPIO are liable to be set aside with direction to provide information in question to the appellant within time bound frame.
- (5) That the CPIO and the Deemed CPIOs have not provided the complete and correct information in relation to the digitalization of the quasi-judicial orders of the CESTAT. For more than a decade, the CESTAT orders are generated on computers, therefore they are already digitalised, thus the claim of the Deemed CPIO that the 9537 orders from 2011 to 2015 have been digitalized is merely re-digitalisation of digital orders. The CPIO and Deemed CPIO may be directed to provide complete and correct information in this respect.
- (6) That the CPIO has erred in not providing the complete and correct

information to the appellant though as per the provisions of the RTI Act, the appellant is entitled to information as sought by him. Therefore, the order of the CPIO is liable to be set aside with direction to provide point-wise information to the appellant within time bound frame.

- (7) That as per proviso to Section 8(1) of the RTI Act, 2005, the information which can not be denied to the Parliament or the State Legislatures shall not be denied to any person. The information sought by the appellant in the subject application is the one which cannot be denied to the Parliament or the State Legislatures and hence it cannot be denied or refused to the appellant.
- (8) That a personal hearing may be granted to the appellant before deciding the present appeal.
- (9) This is without prejudice to the right of the appellant to add, alter or modify any of the grounds of this appeal and adduce oral or written evidence at the time of hearing or till the appeal is disposed of.

PRAYER

Under the circumstances, the appellant prays as under:

- (a) That the Original Records may be summoned and perused.
- (b) That the order of the CPIO may be set aside to the extent it has been appealed against and CPIO/Deemed CPIOs may be directed to provide the information in question within time bound frame.
- (c) That any other relief as the Appellate Authority deem fit and proper may also be ordered in favour of the appellant.
- (d) That a personal hearing may be granted to the appellant before deciding the appeal.



Signature of Appellant
Telephone No. : 9810077977
24651101
Fax No. 011-24635243

Place : New Delhi
Dated : 21-12-2018

O/C

5

Application under Section 6 of the Right to Information Act, 2005Ref. No. : RTI/P-195/10704/18
Dated : 08-11-2018

To

CPIO
Customs Excise & Service Tax Appellate Tribunal,
West Block 2, R.K. Puram,
New Delhi - 110066Customs, Excise & Service Tax
Appellate Tribunal

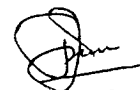
12 NOV 2018

West Block No. 2, R.K. Puram,
New Delhi-110066

1.	Name of the Applicant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar, New Delhi-110003
	(b) Phone Nos.	09810077977, 011-24651101, 011-24690707
	(c) Fax No.	011-24635243
3.	Whether a Citizen of India	Yes
4.	Particulars of Information	
	Details of information required	<p>(A) The office of the Registrar by letter dated 28-4-2017 (copy enclosed) has confirmed about the digitalisation of the records. Kindly confirm the current position of the digitalisation of the office of the Registrar.</p> <p>(B) Please provide information about the digitalisation of the office of the Asst. Registrar (Admn.), Central Registry, Excise Branch, Customs, Service Tax & Anti-Dumping Branch and Single Member bench.</p> <p>(C) Please provide details of the records of various sections and branches of the CESTAT which still remains to be digitalised.</p> <p>(D) Please provide the File No. in which the matter concerning CESTAT website and digitalisation of records is dealt with in the CESTAT from 1-1-2018 till date and provide copies of all the notesheets of the said file.</p> <p>Note:-Please provide pointwise information/response for each of above points.</p>
5.	I state that the information sought is covered under RTI Act and does not fall within the exemptions contained in sections 8 or 9 or any other provisions of the Right to Information Act, 2005 and to the best of my knowledge it pertains to your office. Information is being sought in larger public interest.	
6.	A Postal Order No. 44F 081100 for Rs. 10 towards payment of fee is enclosed herewith.	

12/11

7.	As per Section 7 of the RTI Act, 2005 information is to be provided within 30 days of the Application.
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Signature of Applicant
Telephone No. : 9810077977
011-24651101, 24690707
Fax No. 011-24635243

Place : New Delhi
Encl. : as above
y

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Customs Excise & Service Tax Appellate Tribunal
West Block No.2, R.K. Puram, New Delhi – 66

Dated : 28.4.2017
CPIO I.D. No. 12-21/2017

Sub: Information under the RTI Act, 2005 – reg.

With reference to the RTI application no. RTI/P-195/10353/17 dated 9.3.2017 filed by Shri R.K. Jain in CPIO I.D. No. 12-21/2017, I am directed to inform you that the relevant information pertaining to Registrar office is as under:

(A)(i), (iii) to (iv), (B) (C) Information doesn't pertain to Registrar Office. CPIO may obtain the same from the concerned sections.

(ii) The details of filed maintained in Registrar office and the daily dak register/ RTI register maintained in Registrar office has been digitalised. The Larger Bench and Difference of opinion registers are not yet digitalised but are under process.


P.A. to Registrar

To

CPIO, CESTAT, New Delhi

F. No. 13-69/CESTAT/CPIO-ND/VPP/2018
 Customs, Excise and Service Tax Appellate Tribunal
 West Block No. 2, R.K. Puram, New Delhi-110 066

8

CPIO ID No. 13-69/2018

Subject: Information sought under RTI Act, 2005.

Sir/Madam,


Please refer to RTI application of Shri/Smt. R. K. Jain (No. 10704 dated 08.11.2018) received in this office on 12.11.2018, under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 5(4) read with Section 5(5) of RTI Act 2005 the RTI application CPIO ID No. **13-69/2018(CESTAT)** is forwarded herewith to you as **CPIO** under section 5(4), with request to provide the correct and para wise information/inspection on or before 27.11.2018 directly to the applicant as permissible under the RTI Act & DOP & T. O.Ms within the stipulated time, failing which, as CPIO under section 5(4), you will be responsible for delay/denial and penalty if any, under section 20 of RTI Act. Further requested to follow OM No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013 and O.M. No. 1/18/2011-IR dated 16.09.2011.

Note:-

1. If the information is not available with your section or you, ~~if have knowledge,~~ please reply from where it may be retrieved, without delay within 05 days.
2. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
3. Provide the requisite information, directly to the applicant or to the RTI section, if not claiming any exemption, subject to the provisions of the Act and the rules made thereunder, under intimation to the undersigned.

Encl: As above.


 CPIO
 CESTAT New Delhi
 Date: 12.11.2018

For Compliance to:

1. PA to the Registrar
 2. DR (Customs & ST Branch)
 3. AR (SM Branch)
 4. AR (Excise Branch)
 5. AR (Admin)
 6. AR (Computer Section)
 7. In-Charge Central Registry
 8. AR (C.T.)
- Copy to: (For Information)

Sh. R.K. Jain
 1512-B, Bhishm Pitamah Marg,
 Wazir Nagar, New Delhi-110003

(9)

F. No. 13-69/ CESTAT/CPIO-ND/VPP/2018
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-69/2018

Subject: Information under Right to Information Act 2005.

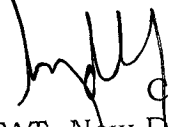
Sir/Madam,

Please refer to RTI application of Shri/Smt. R. K. Jain (No. 10704 dated 08.11.2018) received in this office on 12.11.2018, under RTI Act 2005 the information received from **AR (Admin) & AR (Computer)**, containing 01+18=19 pages is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. 19 X 2=38 (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:

1. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.


CPIO
CESTAT, New Delhi
Date: 26.11.2018

To,

✓
Sh. R.K. Jain
1512-B, Bhishm Pitamah Marg,
Wazir Nagar, New Delhi-110003

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F. No. 33/RTI/Misc./CESTAT-ND/Admn.2016- Vol II
सीमाशुल्क उत्पाद शुल्क एवं सेवा कर अपीलीय अधिकरण
पश्चिमी खण्ड - २, रामकृष्णपुरम, नई दिल्ली - 110066
Customs Excise & Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi - 66

dated : 20.11.18
I.D. No. 13-69/2018

Administration Section

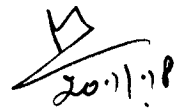
Sub : Information sought under Right to Information Act, 2005

With reference to the RTI application dated 08.11.18 filed by Mr. R.K. Jain in CPIO I.D. No. 13-69/2018, the information sought by the applicant under RTI Act 2005.

In this regard, the point-wise replies are as under:-

- (A) Does not pertain to Admn. Section. Information pertaining to Registrar Office.
- (B) As concerned to Administration Section - transferred Orders and PFMS are digitalised.
- (C) NIL.
- (D) Does not pertain to Admn. Section. Information pertaining to Digitalisation/Computer Section.

If aggrieved, you may file an appeal before, 1st Appellate Authority, CESTAT, Delhi.


(Mukesh Gupta)
Assistant Registrar(Admn.)

To
CPIO/A., C.E.S.T.A.T., N. Delhi.

(11)

F.No 7(3)/CESTAT/RTI/CompSec/2015
CUSTOMS, EXCISE & SERVICE TAX APPELLATETRIBUNAL,
WEST BLOCK NO.2, R.K. PURAM, NEW DELHI.

Dated: 20.11.2018

Computer Section

Sub: RTI application filed by Shri R.K.Jain-reg.
Ref: 13-69/CESTAT/CPIO-ND/VPP/2018 dated 12/11/2018


Sir,

Please refer to the CPIO note dated 12/11/2018 enclosing application under RTI Act filed by Shri R.K.Jain. The required information sought is as under

- A Not pertain to this section.
- B Not pertain to this section
- C Display of old order/judgment is under process.
- D The concern File No. 1(10)/Computer/Dy.web Vol Disc/2017.
The necessary copies w.e.f 01.01.2018 is enclosed.

Encl: Noting sheets = 18 copies

Yours faithfully,


20/11/18
(Mukesh Gupta)
Assistant.Registrar(Comp)

To

CPIO,
CESTAT, New Delhi

F. No. 13-69/ CESTAT/CPIO-ND/VPP/2018
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-69/2018

Subject: Information under Right to Information Act 2005.

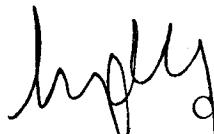
Sir/Madam,

Please refer to RTI application of Shri/Smt. R. K. Jain (No. 10704 dated 08.11.2018) received in this office on 12.11.2018, under RTI Act 2005 the information received from **The Registrar** containing 01 page is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. NIL (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:

1. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.


CPIO
CESTAT, New Delhi
Date: 03.12.2018

To,

✓ Sh. R.K. Jain
1512-B, Bhishm Pitamah Marg,
Wazir Nagar, New Delhi-110003

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Customs Excise & Service Tax Appellate Tribunal
West Block No.2, R.K. Puram, New Delhi - 66

Dated : 30.11.2018
CPIO I.D. No. 13-69/2018

Sub: Information under the RTI Act, 2005 - reg.

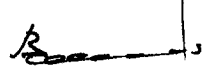
With reference to the RTI application no. RTI P-195/10704/18 dated 08.11.2018 filed by Shri R.K. Jain in CPIO I.D. No. 13-69/2018, the relevant information pertaining to Registrar office is as under :

(A) The following register in the office of Registrar are digitalised :

~~(B)~~

- i) Dak Register
- ii) Larger Bench Register
- iii) Difference of opinion

(B-D) The information may be obtained from the concerned sections.


Registrar

To

CPIO, CESTAT, New Delhi

(14)

F. No. 13-69/ CESTAT/CPIO-ND/VPP/2018
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-69/2018

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to RTI application of Shri/Smt. R. K. Jain (No. 10704 dated 08.11.2018) received in this office on 12.11.2018, under RTI Act 2005 the information received from **Dy. Registrar (Customs & ST, Excise & SM Branch)** containing 01+01+01=3 page is enclosed herewith for your reference please.

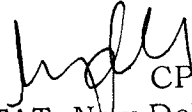
Therefore, you are requested to please acknowledge the receipt and deposit Rs. NIL (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:

1. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

To,

✓ Sh. R.K. Jain
1512-B, Bhishm Pitamah Marg,
Wazir Nagar, New Delhi-110003


CPIO
CESTAT, New Delhi
Date: 11.12.2018

15

**Excise Appeal Branch
(CESTAT, Delhi)**

**CPIO I. D. No. 13-69/2018
Dated: 10.12.2018**

Subject: RTI application No. RTI/RTI/P-195/10704/2018 dated 08.11.2018 filed by Sh. R.K. Jain (CPIO ID No. 13-69/2018 dated 12.11.2018)

With reference to the above RTI application, the Point-wise reply relating to the Excise Appeal Branch is as under:-

Points:


4(A): The information relating to this point does not pertain to Excise Appeal Branch, CESTAT, Delhi.

4(B): In relation to this point it is informed that the Judicial record i.e. Judicial Orders/Final Orders/Misc Orders/Interim Orders/Cause List (Weekly/Supplementary)/Daily dispatch report of Judicial orders/Daily Court proceedings i.e. After Court cause list are being digitalized/uploaded. Hearing notices are also printed in digitalized form. It is also pertinent to inform that since Jan 2017 after launch of dynamic website, the Final/Misc. Orders are being uploaded (in PDF format) by the Concerned SPS.PA. The information like "Case status" can be viewed by the Public at large including the litigants by using the CMS (Case Management Service) on the CESTAT, website. However, for more information the Computer Section may be consulted.

4 (C): The information relating to this point does not pertain to the Excise Appeal Branch.

4 (D): In relation to this point it is informed that the information which is in larger public interest has been digitalized/uploaded on the CESTAT, website. The said information has been indicated in reply to point 4(B) above and there seems to be no other information which is required to be digitalized in Judicial appeal branches.

CPIO is requested to transmit the same to the applicant.


Mohinder Singh
Dy. Registrar
Excise Appeal Branch

To:

✓ CPIO, CESTAT, Delhi

(16)

**SM Appeal Branch
(CESTAT, Delhi)**

**CPIO I. D. No. 13-69/2018
Dated: 10.12.2018**

Subject: RTI application No. RTI/RTI/P-195/10704/2018 dated 08.11.2018 filed by Sh. R.K. Jain
(CPIO ID No. 13-69/2018 dated 12.11.2018)

With reference to the above RTI application, the Point-wise reply relating to the SM Appeal Branch is as under:-

Points:

4(A): The information relating to this point does not pertain to SM Appeal Branch, CESTAT, Delhi.

4(B): In relation to this point it is informed that the Judicial record i.e. Judicial Orders/Final Orders/Misc Orders/Interim Orders/Cause List (Weekly/Supplementary)/Daily dispatch report of Judicial orders/Daily Court proceedings i.e. After Court cause list are being digitalized/uploaded. Hearing notices are also printed in digitalized form. It is also pertinent to inform that since Jan 2017 after launch of dynamic website, the Final/Misc. Orders are being uploaded (in PDF format) by the Concerned SPS.PA. The information like "Case status" can be viewed by the Public at large including the litigants by using the CMS (Case Management Service) on the CESTAT, website. However, for more information the Computer Section may be consulted.

4 (C): The information relating to this point does not pertain to the SM Appeal Branch.

4 (D): In relation to this point it is informed that the information which is in larger public interest has been digitalized/uploaded on the CESTAT, website. The said information has been indicated in reply to point 4(B) above and there seems to be no other information which is required to be digitalized in Judicial appeal branches.

CPIO is requested to transmit the same to the applicant.


Mohinder Singh
Dy. Registrar
SM Appeal Branch

To:

✓ CPIO, CESTAT, Delhi

**Customs, Service Tax & Anti Dumping Branch
(CESTAT, Delhi)**

CPIO I. D. No. 13-69/2018

Dated: 10.12.2018

Subject: RTI application No. RTI/RTI/P-195/10704/2018 dated 08.11.2018 filed by Sh. R.K. Jain
(CPIO ID No. 13-69/2018 dated 12.11.2018)

With reference to the above RTI application, the Point-wise reply relating to the Customs Appeal Branch is as under:-

Points:

4(A): The information relating to this point does not pertain to Customs Appeal Branch, CESTAT, Delhi.

4(B): In relation to this point it is informed that the Judicial record i.e. Judicial Orders/Final Orders/Misc Orders/Interim Orders/Cause List (Weekly/Supplementary)/Daily dispatch report of Judicial orders/Daily Court proceedings i.e. After Court cause list are being digitalized/uploaded. Hearing notices are also printed in digitalized form. It is also pertinent to inform that since Jan 2017 after launch of dynamic website, the Final/Misc. Orders are being uploaded (in PDF format) by the Concerned SPS.PA. The information like "Case status" can be viewed by the Public at large including the litigants by using the CMS (Case Management Service) on the CESTAT, website. However, for more information the Computer Section may be consulted.

4 (C): The information relating to this point does not pertain to the Customs Appeal Branch.

4 (D): In relation to this point it is informed that the information which is in larger public interest has been digitalized/uploaded on the CESTAT, website. The said information has been indicated in reply to point 4(B) above and there seems to be no other information which is required to be digitalized in Judicial appeal branches.

CPIO is requested to transmit the same to the applicant.



Mohinder Singh
Dy. Registrar
Customs & ST Appeal Branch

To:

✓ CPIO, CESTAT, Delhi

F. No. 13-69/ CESTAT/CPIO-ND/VPP/2018
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-69/2018

Subject: Information under Right to Information Act 2005.

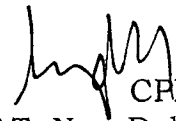
Sir/Madam,

Please refer to RTI application of Shri/Smt. R. K. Jain (No. 10704 dated 08.11.2018) received in this office on 12.11.2018, under RTI Act 2005 the information received from **Dy. Registrar (CR Section)** containing 01 page is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. NIL (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:

1. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.


CPIO
CESTAT, New Delhi
Date: 12.12.2018

To,

✓ Sh. R.K. Jain
1512-B, Bhishm Pitamah Marg,
Wazir Nagar, New Delhi-110003

(Central Registry, CESTAT, Delhi)

CPIO I. D. No. 13-69/2018

Dated: 12.12.2018

Subject: RTI application No. RTI/P-195/10704/2018 dated 08.11.2018 filed by Sh. R.K. Jain (CPIO ID No. 13-69/2018 dated 12.11.2018)

With reference to the above RTI application, the Point-wise reply relating to the CR Section is as under:-

Points:

4(A): The information relating to this point does not pertain to Central Registry, CESTAT, Delhi.

4(B): In relation to this point it is informed that following record is being digitalized in CR Section:-

(i): All dak relating to Appeals/Cross objections/Misc. application.

(ii): All Adjournment requests filed in CR Section relating to Appeals/Cross objections/Misc. application.

(iii): The details of Supreme Court orders/High Court orders received in CR Section.

(iv): All defect memo prepared in printed form through the Computer software.

(v): All defect Diary numbers in Appeals/Cross objections/Misc. application through Computer Software.

(vi): All RTI applications received in CR Sections.

(vii): All details of paper book's filed in CR Section relating to Appeals/Cross objections/Misc. applications.

(viii): Monthly statement of pending/disposed appeals uploaded/digitized on CESTAT, website.

(ix): Printing of hearing notices in defect matters in digitized form.

(x): All cause list in defect matters.

(xi): All Vakiltamas relating to appeals received in CR Section.

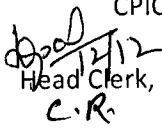
(xii): Brief details of all appeals/Cross-objections/Applications digitized in Computer Software.

(xiii): All registrations of Appeal/application/cross-objections in digitalized form through computer software.

4 (C): In relation to this point it is informed that the information which are in relation to CR Section has been digitalized in CR Section. The said information has been replied to point 4 (B) above and there seems to be no other information which required to be digitalized in CR Section. However, in this regard, the Public Authority CESTAT, Delhi may take or issue appropriate directions for digitalization of any record relating to all Judicial/Administrative/C.R. branches of this Tribunal.

4 (D): The information relating to this point does not pertain to CR Section.

CPIO is requested to transmit the same to the applicant.


Head Clerk,
C.R.


Mohinder Singh
Dy. Registrar
CR Section

To:

CPIO, CESTAT, Delhi

F. No. 13-69/ CESTAT/CPIO-ND/VPP/2018
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

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CPIO ID No. 13-69/2018

Subject: Information under Right to Information Act 2005.


Sir/Madam,

Please refer to RTI application of Shri/Smt. R. K. Jain (No. 10704 dated 08.11.2018) received in this office on 12.11.2018, under RTI Act 2005 the information received from **Dy. Registrar (Judl.), Record Section** containing 10 pages is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. NIL (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:

1. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.


CPIO
CESTAT, New Delhi
Date: 13.12.2018

To,

Sh. R.K. Jain
1512-B, Bhishm Pitamah Marg,
Wazir Nagar, New Delhi-110003

**Record Section
(CESTAT, Delhi)**

**CPIO I. D. No. 13-69/2018
Dated: 12.12.2018**

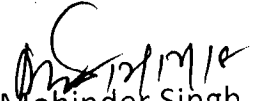
Subject: RTI application No. RTI/P-195/10704/2018 dated 08.11.2018 filed by Sh. R.K. Jain (CPIO ID No. 13-69/2018 dated 12.11.2018)

With reference to the above RTI application, it is informed that as per the directions of the Competent Authority the digitalization of the "Judicial Orders" has been started in Record Section of this Tribunal and as on date 9537 "**Judicial Orders i.e. Original Green Sheet Orders**" have been digitalized in the computer software. The details of year-wise number of Judicial Orders digitalized is enclosed herewith consisting of **01 page**.

The details of digitalization work of Judicial orders has been dealt in **File No. 1(1)/Digitalization Section/CESTAT/2018**. The copies of the note sheets maintained in this file is enclosed herewith consisting of **09 pages**.

CPIO is requested to transmit the same to the applicant.

Encl: A/a
(10 pages)


Mohinder Singh
Dy. Registrar(Judl.)

To:
CPIO, CESTAT, Delhi

NOTE

Date - 10.12.2018

LD

As per Direction the scanned orders details under below on till date 10.12.2018 :-

Sr. No.	Years of Orders	No. of Judicial orders digitalization (<i>Digitalized</i>)
		2004
1.	2011	2130
2.	2012	3081
3.	2013	1256
4.	2014	1066
5.	2015	9537
	Total	

This is for information please.

Devender
6/12/18
Devender
(Lower Division Clerk)

Copy to-

Deputy Registrar (J.)
(Digitalization)

10/12/18